

National Company Law Appellate Tribunal, New Delhi

Company Appeal (AT) No. 230-231 of 2020

IN THE MATTER OF:

East Bengal Investments Pvt. Ltd. & Ors.

...Appellants

Vs.

Sudhir Mendiratta & Ors.

...Respondents

Present:

For Appellants:

Mr. Abhijeet Sinha, Mr. Saurav Kaliya and Mr. Aryan Sharma, Advocates.

ORDER

(Through Virtual Mode)

14.12.2020: Heard the Learned Counsel for the Appellant. Notice is ordered to the Respondents returnable by 07th January, 2021. Let the requisites be filed along with a process fee within three days from today. If the Appellant provides an e-mail address of the Respondents, service may also be effected in that mode. Also notice is permitted to be served on the Respondents through speed post.

It is open to the Respondents side to file their Reply/Response/Counter to the present Appeal by 04.01.2021. The Office of the Registry is permitted to receive them. It is also made clear that the copy of the Reply/Response/Counter of the Learned Counsel for the Respondents shall be served to the Learned Counsel for the Appellant well in advance before the next date of hearing. It is open to the Appellant to file Rejoinder, if any, by the next hearing date. Liberty is granted to the respective parties through the Learned Counsels to submit their 'Notes of Submissions' and the Office of the Registry is permitted to receive them. The Learned Counsel appearing for the respective parties are to exchange the 'Notes of Submissions' between them before the next date of hearing.

The Registry is directed to List the matter on **07th January, 2021**.

[Justice Venugopal M.]
Member (Judicial)

[Ms. Shreesha Merla]
Member (Technical)

sr/rr